



GOVERNMENT OF MAHARASHTRA
LAW AND JUDICIARY DEPARTMENT

MAHARASHTRA ACT No. XXXIX OF 1983

THE MAHARASHTRA LAND REVENUE CODE
(AMALGAMATION OF BOMBAY
AND KONKAN DIVISIONS) ACT, 1983

(As modified upto the 29th October 2012)



PRINTED IN INDIA BY THE MANAGER, GOVERNMENT CENTRAL PRESS, MUMBAI
AND PUBLISHED BY THE DIRECTOR, GOVERNMENT PRINTING, STATIONERY AND
PUBLICATIONS, MAHARASHTRA STATE, MUMBAI 400 004.

2012

[Price : Rs. 7.00]

**THE MAHARASHTRA LAND REVENUE CODE (AMALGAMATION
OF BOMBAY AND KONKAN DIVISIONS) ACT, 1983**

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MAHARASHTRA ACT No. XXXIX OF 1983.¹

[THE MAHARASHTRA LAND REVENUE CODE (AMALGAMATION OF
BOMBAY AND KONKAN DIVISIONS) ACT, 1983.]

[Received assent of the Governor on the 6th August 1983 ; assent was first
published in the *Maharashtra Government Gazette*, Part IV,
on the 9th August 1983.]

**An Act to amalgamate Bombay Division and Konkan Division into a
single division under the Maharashtra Land Revenue Code, 1966.**

WHEREAS it is expedient to amalgamate Bombay Division and Konkan
Division into a single Division under the Maharashtra Land Revenue Code,
1966 ; It is hereby enacted in the Thirty-fourth Year of the Republic of India as
follows :—

Mah.
XLI of
1966.

1. (1) This Act may be called the Maharashtra Land Revenue Code
(Amalgamation of Bombay and Konkan Divisions) Act, 1983.

Short title
and
commencement.

(2) It shall come into force on such date as the State Government may, by
notification in the *Official Gazette*, appoint.

Mah.
XLI of
1966.
Mah.
XLVII
of
1981.

2. On the date of commencement of this Act, notwithstanding anything
contained in the Maharashtra Land Revenue Code, 1966, and the Maharashtra
Land Revenue Code (Amendment) Act, 1981, in order to amalgamate the
Bombay Division and the Konkan Division into a single Division, the existing
Bombay Division consisting of the two Districts of the City of Bombay and the
Bombay Suburban District shall cease to be a separate Division, the areas of
the said two Districts shall be deemed to be included in the areas of the existing
Konkan Division, and the Konkan Division shall from the said date for the
purposes of the Maharashtra Land Revenue Code, 1966, consist of the six
Districts of City of Bombay, Bombay Suburban District, Thane, Raigad, Ratnagiri
and Sindhudurg.

Amalgamation
of Bombay
and Konkan
Divisions.

Mah.
XLI of
1966.

3. Any appeals or other proceedings, pertaining to the City of Bombay or
the Bombay Suburban District, filed and pending before the Commissioner for
the Bombay Division, on the date of commencement of this Act, shall be
continued and disposed of by the Commissioner for the Konkan Division or by
any officer authorised by him in this behalf, as the case may be.

Saving.

¹ For Statement of Objects and Reasons, see *Maharashtra Government Gazette*, 1983, Part V,
Extraordinary, page 366.

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